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O.A.NO.460 OF 2006

ORDER DATED 04.01.08

CORAM: DR.D.K.SAHU, MEMBER(J)

AND

SHRI C.R.MOHAPATRA, MEMBER(A)

Heard the Ld.Counsel for both the parties. The application is for issuance of a direction to the respondents to appoint the applicant for the post of GDSDA/MC. It is submitted by the Ld.Counsel for the respondents that the appointment has already been given to the applicant on 13.09.06.

2. Having heard both the parties, ^{we find} the relief sought for ^{having} ~~has~~ already been granted to the applicant, this application has become infructuous and not sustainable.

3. The O.A. is, accordingly, disposed of. No order as to costs.

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MEMBER(ADMN.)

DR Moh
MEMBER(JUDL.)